

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Record of Proceedings**

**Petition No. 105/2011**

**Subject** : Approval under regulation - 86 for transmission tariff for Asset I: 400 kV D/C Mundra - Bachchau (Triple Snowbird) Transmission line along with associated bays at Bachchau Sub-station (Extension) (Ant. DOCO : 1.6.2011), Asset II : New 400/220 kV Bachchau Substation (Gujarat) and 1\*63 MVAR Bus Reactor at Bachchau Sub-station (New ) along with associated bays (Ant. DOCO: 1.6.2011), Asset III : 400/220 kV ICT -1 at Bachchau Sub-station along with associated 400 kV and 220 kV lines bays (Ant. DOCO: 1.6.2011) , Asset IV : Combined asset of 400/220 kV ICT -1 at Bachchau Sub-station along with associated 400 Kv ICT - 1 and 220 kV bays (Ant. DOCO : 1.6.2011) and 400/220kV ICT - 2 at Bachchau Sub-station along with associated 400 kV and 220kV bays (Ant. DOCO : 1.7.2011)(Notional DOCO: 1.7.2011) under ATS for Mundra( 4000MW) UMPP for the period from DOCO to 31.3.2014

**Date of hearing** : 15.5.2012

**Coram** : Shri S. Jayaraman, Member  
Shri M. Deena Dayalan, Member

**Petitioner** : PGCIL

**Respondents** : MPPTCL & 13 others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri R. Kanoria, PGCIL  
Shri Padamjit Singh, PSPCL  
Shri T.P.S. Bawa, PSPCL, PTI

The representative of the petitioner submitted as under:-

a) As per the Investment Approval, the commissioning of the project is 48 months from the date of Investment Approval. The anticipated date of commercial operation of the assets was 1.6.2011 and 1.7.2011. The Mundra-Bachachau transmission line and Bachchau sub-station and the ICT I and ICT II were commissioned on 1.10.2011. Revised cost as per the revised date of commercial operation has been submitted to the Commission.

b) Coastal Gujarat Power Limited (CGPL) revised the commissioning schedule of the assets from August 2012 to September 2011. PGCIL was advised by the Ministry of Power to commission the transmission line by September 2011 in order to match with the commissioning of the generation project. Accordingly, PGCIL mobilized its resources and commissioned the transmission line on 1.10.2011.

c) No reply has been received from the respondents.

d) Transmission charges for the transmission line may be allowed from 1.10.2011.

3. In response to Commission's query the representative of the petitioner clarified that claim for additional return on equity of 0.5% is not being pressed.

4. The representative of PSPCL submitted that all the units have not been commissioned and allowing transmission charges from 1.10.2011 would be an additional burden on the beneficiaries. He also submitted that the date of commercial operation, sharing of transmission charges and the O&M charges should be allowed as per the regulations of the Commission.

5. In response, the representative of the petitioner submitted that the power is flowing through the transmission lines.

6. The Commission clarified that the transmission charges and the sharing of transmission charges shall be considered as per the relevant regulations of the Commission

7. The order in the petition was reserved.

**By order of the Commission,**

Sd/-  
**(T. Rout)**  
**Joint Chief (Law)**  
**17.5.2012**